

**Central Administrative Tribunal
Madras Bench**

MA 272/2018 & OA/310/00911/2017

Dated Thursday the 14th day of June Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

N. Kathiresan
No. 34, Thamarai Block
DAE Township, Anupuram Post
Kancheepuram – 603 127. .. Applicant

By Advocate **M/s. T.N. Sugesh**

Vs.

1. The Union of India
Rep. by the Secretary, Department of Atomic Energy
Government of India, Anushakthi Bhavan
CSM Marg, Mumbai – 400 001.
2. The Director
Indira Gandhi Centre for Atomic Research [IGCAR]
Department of Atomic Energy, Kalpakkam
Kancheepuram – 603 102.
3. The Director
Department of Pension and Pensioners Welfare
Ministry of Personnel, PG & Pensions
3rd Floor, Lok Nayak Bhavan
Khan Market, New Delhi 110 003.
4. The Administrative Officer (P)
Indira Gandhi Centre for Atomic Research [IGCAR]
Department of Atomic Energy, Kalpakkam
Kancheepuram 603102. .. Respondents

By Advocate **Mr.V. Chandrasekaran**

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

MA 272/2018 is filed in OA 911/2017 to permit the applicant to file additional documents by way of an additional typed sets in the OA. Counsel for respondents has no objection and, therefore, MA is allowed.

2. The applicant has filed this OA seeking the following relief:

“To call for the records relating to the impugned order of the 4th respondent in Ref No. IGCAR/PF/4066/P-II/222 dated 03.05.2017 and set aside the same and direct the respondents to permit the applicant to switch over to the General Provident Scheme [GPF] from the existing Contributory Provident Scheme [CPF] and grant him all consequential benefits”

3. Learned counsel for the applicant would draw attention to an allegedly similar matter decided by this Tribunal in OA 379/2017 & MA.269/2018 on 07.06.2018. Accordingly, it is submitted that the applicant would be satisfied if a similar order is passed in the instant OA. Learned counsel for the respondents has no objection.

4. In view of the submission, OA is disposed of with the following direction:

“The applicant is allowed to withdraw the OA with liberty to file fresh OA with all relevant information supported by documentary evidence along with an appropriate prayer for relief.”

(R.Ramanujam)
Member(A)
14.06.2018